GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2697
ANSWERED ON 19/12/2023

RASHTRIYA GRAM SWARAJ ABHIYAN

2697. SHRIMATI SANGEETA AZAD:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether there is non-release of funds to several States under the Rashtriya Gram Swaraj Abhiyan (RGSA);

(b) if so, the details of the steps taken by the Government to address the reasons cited for the delay in fund release and ensure timely disbursement to all States and Union Territories for the ongoing financial year and future years;

(c) the steps taken by the Ministry to enhance the efficiency and effectiveness of capacity-building programmes, ensuring that States fully comply with the Ministry of Finance stipulations to receive these funds;

(d) the details of measures the Ministry is taking to increase the availability of computers in Gram Panchayats nation-wide;

(e) whether there is any specific initiatives to address this issue in States where the shortage is more pronounced;

(f) the details of strategies Ministry is adopting to expedite the process of providing active internet connections to all Gram Panchayats, especially considering the significance of internet connectivity for public service delivery; and

(g) the details of steps taken by the Ministry to ensure the expansion of online services in Gram Panchayats and the details of plans to establish a comprehensive framework for delivering various online services at the panchayat level?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ
(SHRI KAPIL MORESHWAR PATIL)

(a) & (b) The Revamped RGSA scheme is being implemented since 2022-23 is demand driven in nature. Under the scheme, the funding pattern for State components is in the ratio of 60:40 among Centre and State, except NE, Hilly States and UT of Jammu & Kashmir where Central and State Share is in the ratio of 90:10. For the Union Territories, Central Share is 100%. Funds were released to States/ Union Territories on the basis of approved Plans, submission of requisite documents viz. Utilization Certificate, Auditor's Report etc and compliance of other directions as

and when issued by Government of India. The unspent balance of previous releases, availability of funds with Ministry and deficit in matching share also impacted the quantum of releases. States/ Union Territories were regularly been advised to submit the requisite documents, release of matching State Share and compliance of directions for release of fund.

(c) Ministry has taken numerous steps over a period of time. Under the erstwhile scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) implemented during the year 2018-19 to 2021-22, Ministry had provided assistance to the States/ UTs for Capacity Building and Training (CB&T) of Elected Representatives (ERs) and other stakeholders in Panchayats, to enable them to perform their functions, including planning and implementation of development programmes effectively. The States were also provided support for establishment of Panchayat Resource Centres. Under the scheme, the States had taken up Capacity Building and Training of Elected Representatives and other stakeholders in Panchayats on a large scale for increasing the capacity of Panchayati Raj Institutions (PRIs).

To give further boost to Capacity Building of ERs and other stakeholders of PRIs, Government has approved the Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) for implementation from 2022-23 to 2025-26 with the primary objective to build capacity of Panchayati Raj institutions (PRIs) through imparting training to all the Elected Representatives (ERs) and other stakeholders to enable the Gram Panchayats to function effectively and to achieve Sustainable Development Goals through Localization at grassroot level.

(d) & (e) Panchayat being State subject, providing computers for Gram Panchayats (GPs) is primarily the responsibility of States. However, under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) scheme approved for implementation from 01.04.2022 to 31.03.2026, has been supplementing the efforts of all States/UTs with focus on NE States, towards supporting functioning of GPs by providing computers as proposed by States/UTs. Apart from this, the untied/ basic grants under 15th Finance Commission can also be used by Rural Local Bodies (RLBs) for computerization of GPs.

(f) & (g) Bharat Net project is being implemented in a phased manner by Department of Telecommunications to provide broadband connectivity to all the Gram Panchayats and equivalent in the country. As on date, over 2.12 lakh GPs have been made Service Ready under the Bharat Net project in the country. The scope of Bharat Net on 30.06.2021 has been extended upto all inhabited villages beyond GPs in the country.

The Ministry is encouraging the Panchayats to adopt their own Citizens' Charter for successful delivery of services for which the Ministry has formulated the model Citizens' Charter and shared with the States. Adoption of such Citizens' Charter by the States is being monitored through dedicated portal. So far, Citizen Charter has been uploaded by 2.15 lakh Gram Panchayats (GPs) and offering 954 services. State wise details may be seen at **Annexure.**

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Annex referred to in reply to part (f) & (g) of the Lok Sabha Unstarred Question No 2697 for 19/12/2023 regarding Rashtriya Gram Swaraj Abhiyan

Status of Panchayat Citizen Charter

S. No	State	Gram Panchayats (incl. TLBs)	No. of GPs with Citizen Charter Prepared	Percentage	No. GPs with Citizen Charter Approved	Percentage	Services being delivered	Services delivered online
1	Andaman and Nicobar Islands	70	70	100%	70	100%	24	0
2	Andhra Pradesh	13325	10652	80%	10386	78%	45	27
3	Arunachal Pradesh	2108	437	21%	410	19%	38	9
4	Assam	2662	2197	83%	2197	83%	42	0
5	Bihar	8181	7080	87%	7011	86%	23	9
6	Chhattisgarh	11656	11558	99%	11338	97%	33	3
7	Goa	191	183	96%	181	95%	19	2
8	Gujarat	14399	12196	85%	11914	83%	56	56
9	Haryana	6220	6207	100%	6211	100%	34	1
10	Himachal Pradesh	3615	3609	100%	3615	100%	8	5
11	Jammu And Kashmir	4291	2413	56%	2361	55%	23	1
12	Jharkhand	4345	4339	100%	4318	99%	40	19
13	Karnataka	5958	5905	99%	5820	98%	36	18
14	Kerala	941	939	100%	941	100%	1	1
15	Ladakh	193	73	38%	70	36%	47	5
16	Lakshadweep	10	0	0%	0	0%	0	0
17	Madhya Pradesh	23020	17849	78%	17293	75%	121	5
18	Maharashtra	27895	25124	90%	24434	88%	9	9
19	Manipur	3812	2490	65%	2433	64%	31	1
20	Meghalaya	6814	293	4%	276	4%	13	1
21	Mizoram	840	715	85%	713	85%	10	0
22	Nagaland	1292	1263	98%	1240	96%	12	0
23	Odisha	6794	0	0%	0	0%	0	0
24	Puducherry	108	0	0%	0	0%	0	0
25	Punjab	13241	0	0%	0	0%	0	0
26	Rajasthan	11265	11248	100%	11247	100%	5	5
27	Sikkim	198	185	93%	184	93%	7	0
28	Tamil Nadu	12525	11019	88%	10643	85%	44	4

S. No	State	Gram Panchayats (incl. TLBs)	No. of GPs with Citizen Charter Prepared	Percentage	No. GPs with Citizen Charter Approved	Percentage	Services being delivered	Services delivered online
29	Telangana	12769	12769	100%	12769	100%	46	21
30	The Dadra And Nagar Haveli And Daman And Diu	38	25	66%	23	61%	25	2
31	Tripura	1178	1169	99%	1126	96%	6	6
32	Uttar Pradesh	58174	7772	13%	54782	94%	48	28
33	Uttarakhand	7795	55203	708%	7772	100%	33	5
34	West Bengal	3339	3212	96%	3212	96%	75	18
	TOTAL	**269262**	**218194**	**81%**	**214990**	**80%**	**954**	**261**

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